

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
Court - 2**

**CP(IB)/488(AHM)2019**

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCEING BEFORE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021**

Name of the Company: Ami Trading Company  
V/s  
Shingar Ltd

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.  
2.

**ORDER**

Learned Counsel Mr. Dhruvin Dossani appeared for the Operational Creditor.


Learned Counsel Mr. Karan Sanghani appeared for the Corporate Debtor.

Learned Counsels for both side's submitted that matter is settled at between the parties and terms of settlement has been filed. Learned Counsel Operational Creditor seeks permission to withdraw the IB petition.

The permission is granted with a liberty to revive the same in case settlement fails.

**Accordingly, CP(IB) 488 of 2019 stands disposed of as withdrawn.**

SD/-  
**(CHOKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 15th day of June, 2021.